

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 1

CA.427/ND/2019 (IB)-1488/ND/2018

Under Section: 9 of IBC.

In the matter of:

M/s Kanpoor Logistics

....Applicant

Vs.

Flyweel Logistics Solutions Pvt Ltd

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

ORDER

CA No. 427/ND/2019 is an report filed by IRP for constitution of COC. The same is taken on record. CA No. 427/ND/2019 is disposed of. Place it with the main file for further reference.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 2

CA.435/ND/2019 (IB)1689/(ND)/2018

Under Section: 9 of IBC.

In the matter of:

Sudhir Power Projects Ltd

....Applicant

Vs.

Dignity Buildcon Pvt Ltd

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :
For the Respondent :
For the RP : Ms. Pooja Mahajan, Mr. Gaurav Arora

ORDER

CA No. 451/ND/2019 is an application filed by Resolution Professional under Section 60(5) read with Section 19 of the Insolvency & Bankruptcy Code, 2016. Issue notice to respondents No. 1 to 6 through all modes being respondent No. 1 Department of Town and Country Planning, Haryana, SCO71-75, Sector 17C, Chandigarh-160017, Respondent No. 2, R S Infrastructure Private Limited, 211, IInd Floor, Tolstory House, Tolstoy Road, New Delhi-110001, Respondent No. 3, Vistas-26, Maulsari Avenue, Westend

Greens, A F Rajokari South West, New Delhi-110038, Respondent
No. 4 Mr. Shivinder Singh Mohan, House NO. 10, Maulsari Avenue,
Westened Greens, AF Rajokari, South West, New Delhi-110038,
Respondent No. 5 Harshyla Singh, C-523, Block-C, Defence Colony,
New Delhi-110024 and Mr. Sunil Kapoor, E-179, Ist Floor, Greater
Kailash-II, New Delhi-110048.

List on 04.11.2019

Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 3

CA.436/ND/2019 (IB)-803/(ND)/2018

Under Section: 9 of IBC.

In the matter of:

Tractebel Engineering Pvt Ltd

....**Applicant**

Vs.

Patnazi Power Ltd

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :
For the Respondent :
For the RP : Mr. Ankit Kishore Sinha

ORDER

CA No. 436/ND/2019 is an report filed along with the compliance certificate and copy of valuation report. The same is taken on record. CA No. 436/ND/2019 is disposed of. Place it with the main file for further reference.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 4

CA.438/ND/2019 (IB)-989/(ND)2018

Under Section: 9 of IBC.

In the matter of:

Naveen Malhotra
Vs.
VTL (IINDIA) Ltd

....**Applicant**

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :
For the Respondent :

ORDER

CA No. 438/ND/2019 is status report filed by Resolution Professional annexing the provisional balance sheet as on 29th September, 2018 and copy of minutes of COC with the report of re-constitution also annexed the valuation report. The same is taken on record. CA No. 438/ND/2019 is disposed of. Place it with the main file for further reference.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 5

CA.437/ND/2019 (IB)1005(ND)/2018

Under Section: 9 of IBC.

In the matter of:

Swastik Interchem Pvt. Ltd.

....**Applicant**

Vs.

A.M Vinyl Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Rajive R. Raj, Adv. for
Kotak Mahindra Bank

For the Respondent :

ORDER

CA No. 437/ND/2019 is an application filed by COC for replacement of IRP/RP from present IRP Ms. Sujata Sharma to Mr. Anup Kumar. Learned counsel states that COC constitution of sole member being Kotak Mahindra Bank Limited holding 100% voting shares and Ist COC meeting held on 03.10.2019 at agenda item No. 6. The COC has passed a resolution to replace the IRP appointed by the Court Ms. Sujata Sharma to Mr. Anup Kumar. The said resolution was passed by 100% voting since there was only one COC member. The copy of minutes along with the voting results and form 'AA' is annexed. Considering the submissions made by the learned counsel and documents placed on record, application is allowed, thereby IRP/RP Ms. Sujata Sharma is replaced by new Resolution Professional Mr. Anup Kumar. CA No. 437/ND/2019 is disposed of.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 6

CA.439/ND/2019 (IB)-42/ND/2019

Under Section: 9 of IBC.

In the matter of:

International Business Products Ltd

....**Applicant**

Vs.

EMD Scaffolding India Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

ORDER

CA No. 439/ND/2019 is an application filed by the Corporate Debtor. None appears for the Corporate Debtor. List on 04.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 7

CA.440/ND/2019 (IB)-1731(ND)2019

Under Section: 7 of IBC.

In the matter of:

Manyoga Investment Ltd

....Applicant

Vs.

M/s MK Overseas Pvt. Ltd.

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. P. Nagesh, Adv.
Mr. Krishnendu Dutta, Adv.
Mr. Avinash Sharma, Adv.
Mr. Chandrashekhar, Adv.
Mr. Brijesh, Adv. Mr. Vinay Bist, Adv.
For Bank of Baroda

For the Non-Applicant : Mr. Haris Beeran, Adv.
Mr. Mushtaq Salim, Adv.

For the Respondent : Mr. Anoop Prakash Awasthi, Adv.
For Mr. Suresh Kumar Jain

For the Ex-Management : Ms. Vishakha Gupta, Adv. for
Mr. Shakeel Ahmed.

ORDER

CA No. 440/ND/2019 is an application filed by one of the COC members, Bank of Baroda. Issue notice to non-applicants/respondents No. 1 to 3 being respondent No. 1 Mr.

Suresh Kumar Jain, respondent No. 2 Mayoga Investment Limited and M/s. Fair Exports India Private Limited.

Learned counsel for the respondent's No. 1 to 3 accepts notice. Let the copy of application be served, if not already served. Reply be filed within one week, with copy in advance to the other side. List on 18.11.2019.

Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 8

CA.441/ND/2019 (IB)-1731(ND)2019

Under Section: 7 of IBC.

In the matter of:

Manyoga Investment Ltd

....Applicant

Vs.

M/s MK Overseas Pvt. Ltd.

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

| | |
|-----------------------|---|
| For the Applicant | : Mr. P. Nagesh, Adv. Mr. Krishnendu Dutta, Adv. Mr. Avinash Sharma, Adv. Mr. Chandrashekhar, Adv. Mr. Brijesh, Adv. Mr. Vinay Bist, Adv. For Bank of Baroda |
| For the Non-Applicant | : Mr. Haris Beeran, Adv. Mr. Mushtaq Salim, Adv. |
| For the Respondent | : Mr. Anoop Prakash Awasthi, Adv. For Mr. Suresh Kumar Jain |
| For the Ex-Management | : Ms. Vishakha Gupta, Adv. for Mr. Shakeel Ahmed. |

ORDER

CA No. 441/ND/2019 is an application filed by the ex-management against one of the COC members, Bank of Baroda and Resolution Professional Mr. Suresh Kumar Jain. Learned counsel, appearing

for the respondents, accepts notice. Let the copy be served during the course of the day. Mr. Dutta, senior counsel appearing for the ex-management/applicant herein, states that CA No. 440/ND/2019 filed by the Bank of Baroda will have relevance and the copy need to be served to the ex-management. Let copy of CA No. 440/ND/2019 be also served to the ex-management. Let the reply in both the applications be filed within one week, with copy in advance to the other side.

Learned counsel for one of the Financial Creditor Drip Capital Limited requests that copy of CA No. 440/ND/2019 be also served on them since the issue in the application is emanating from the application which they had filed in their IB application with respect to auction sale property of the Corporate Debtor. Let copy be served during the course of the day. Reply be filed within ten days, with copy in advance to the other side. List on 18.11.2019.

Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 9

CA.444/ND/2019(IB)-777(ND)/2019

Under Section: 9 of IBC.

In the matter of:

M/s Shivalik Packaing Industries

....**Applicant**

Vs.

M/s Jiya Agro Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

ORDER

CA No.444/ND/2019 is report filed by the Resolution Professional with respect to re-constitution of committee of creditors, annexing the copy of minutes of Ist and IInd COC meeting. The same is taken on record with all just exceptions. CA No.444/ND/2019 is disposed of. Place it with the main file for further reference.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 10

CA.443/ND/2019(IB)-741/(ND)/2019

Under Section: 9 of IBC.

In the matter of:

Metenere Ltd

....**Applicant**

Vs.

Four Coins Global India Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

ORDER

CA No. 443/ND/2019 is compliance report filed by Resolution Professional, along with the copy of public announcement and other disclosures. The same is taken on record. CA No. 443/ND/2019 is disposed of. Place it with the main file for further reference.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 11

CA.442/ND/2019 (IB)-893/ND/2018

Under Section: 9 of IBC.

In the matter of:

Flowserve India Controls Pvt. Ltd.

....**Applicant**

Vs.

Abir Infrastructure Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

ORDER

CA No. 442/ND/2019 is an application filed by the Resolution Professional. None appears. List on 04.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 12

CA.447/ND/2019 (IB)-1525(ND)2019

Under Section: 9 of IBC.

In the matter of:

M/s Dynamic Security

....**Applicant**

Vs.

M/s Ajit Automotive Services Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

:

For the Respondent

:

For the RP/IRP

: Mr. Siddharth Acharya, Adv.
Mr. Mohinder Singh

ORDER

CA No. 447/ND/2019 is a report by RP certifying constitution of COC along with the list of creditors. The same is taken on record.

CA No. CA No. 447/ND/2019 is disposed of. Place it with the main file for further reference.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 13

CA.446/ND/2019 (IB)-1374(ND)2018

Under Section: 9 of IBC.

In the matter of:

Anhui Technology Imp. & Exp. Co. Ltd.

....**Applicant**

Vs.

Pantel Technologies Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :
For the Respondent :
For the IRP : Mr. Amit Bhatnagar,
Mr. Gautam Singhal

ORDER

CA No. 446/ND/2019 is an application filed by the IRP under Section 19(2) of the Code. Issue notice to non-applicants/respondents No. 1 Mr. Suman Charkarborty and respondent No. 2 Mr. Amiy Tiwari.

List on 04.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 14

CA.445/ND/2019 (IB)-1374(ND)2018

Under Section: 9 of IBC.

In the matter of:

Anhui Technology Imp. & Exp. Co. Ltd

....**Applicant**

Vs.

Pantel Technologies Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :
For the Respondent :
For the IRP : Mr. Gautam Singhal

ORDER

CA No. 445/ND/2019 is a status report, filed by the IRP, certifying the constitution of COC along with the list of creditors. The same is taken on record. CA No. 445/ND/2019 is disposed of.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 15

CA.448/ND/2019 (IB)-1422(ND)2018

Under Section: 9 of IBC.

In the matter of:

Ganesh Rice & General Industries **....Applicant**

Vs.

Umachi Foods and Commodities Pvt. Ltd. **....Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Sameer Dawar, Adv.

For the Respondent :

ORDER

Learned counsel for the applicant being the Operational Creditor, states that the IRP appointed by the Court, while passing the order of initiation of CIRP, had due to personal difficulty sought discharge and was discharge on by order of this Court while deciding two applications filed seeking the said report. The applicant sought and was granted liberty to suggest another name of IRP and bring the same before the Court for the appointment through an application. Learned counsel further states that after approaching, two of the

IRPs by the applicant for their appointment in this matter the IRP's were not in position to take up the work, hence, application is moved seeking prayer that the Hon'ble Tribunal may be pleased to pass another order appointing IRP as per the list available with the Bench. Considering the submission made by the counsel and details as given in the application, this application is allowed. Learned counsel for the applicant further states that the Corporate Debtor had challenged the order of this Bench initiating CIRP before the NCLAT and the same was dismissed. Learned counsel undertakes to place on record the order passed by the Hon'ble NCLAT along with the list of chronology of events, to enable to this Court to take note and pass appropriate orders within two days.

Order reserved.

Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 16

CA.449/ND/2019 (IB)-1335(ND)/2019

Under Section: 7 of IBC.

In the matter of:

Greenopolis Welfare Association

....**Applicant**

Vs.

Three C Shelters Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Akhil, Adv.
Mr. Abhay Kaushik, Adv.
For the Respondent : Mr. Nikhil Jain, Adv.

ORDER

CA No. 449/ND/2019 is an application filed by Greenopolis Welfare Association, on behalf of class of home buyers. Proxy-counsel seeks adjournment stating that the main counsel is not available. List with the main IB-1338/ND/2019 on 01.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 101
(IB)-2495/(ND)/2019

Under Section: 9 of IBC.

In the matter of:

M/s Brenntag Ingredients India Pvt. Ltd.**Applicant**
Vs.
M/s RSM Dyechem Pvt. Ltd.**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Ms. Aditi Sharma, Adv.
For the Respondent :

ORDER

Learned counsel for the applicant states that the service affidavit has been filed and the copy of application, along with the notice, was duly served through email at the registered email ID as reflected in the master data. None appears for the Corporate Debtor. Matter is proceeded ex parte. Let the copy of this order be served to the Corporate Debtor through email by the learned counsel for the applicant. List on 18.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 102
(IB)-2496/(ND)/2019**

Under Section: 9 of IBC.

In the matter of:

Shri Vipin Bansal

....**Applicant**

Vs.

M/s Exquisite Décor Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Ms. Shruti Shivkumar, Adv.

For the Respondent :

ORDER

Learned counsel for the applicant states that the corrected copy of form-2 is filed. The same is taken on record. Learned counsel further states that dasti serviced could not be served when the person, one Mr. Abhimanyu Kumar Yadav who has put his mobile number and has given a statement that there is no such company at the address as mentioned in the notice. Service is complete. None appears for the Corporate Debtor. Matter is proceeded ex parte. Let the copy of this order be served to the Corporate Debtor by the learned counsel for the applicant. List on 19.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 103
(IB)-2556(ND)2019**

Under Section: 7 of IBC.

In the matter of:

Sunita Dhodi

....**Applicant**

Vs.

Ors Infrastructure Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Amit Goel, Adv.

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 18.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 104
(IB)-2104(ND)/2019**

Under Section: 10 of IBC.

In the matter of:

Artimpianti India Pvt. Ltd.

....**Applicant**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Karan Malhotra, Adv.

ORDER

Learned counsel for the applicant seeks time to file affidavit of service in compliance of the order dated 05.09.2019. List on 18.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 105
(IB)-1456/ND/2018**

Under Section: 9 of IBC.

In the matter of:

Jatalia Global Ventures Ltd

....Applicant

Vs.

Gokul Exim Pvt. Ltd.

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Aditya Sharma, Adv.
Mr. Gautam Sharma, Adv.
Mr. Ayush Jain, Adv.

For the Respondent

: Mr. Vaibhav Jain, Mr. Abhishek Garg
Ms. Lavanya Kaushik

ORDER

Mr. Vaibhav Jain, learned counsel appearing for the corporate debtor, states that he has been appointed recently and as per the instructions the Corporate Debtor would like to settle the matter.

Learned counsel for the applicant vehemently objects to the same stating that this is modus operandi of the Corporate Debtor, though the reply is filed in April 2019 and they are now making the

statement that corporate debtor is trying to settle. Learned counsel seeks and is granted three days' time to file Vakalatnama.

Learned counsel for the applicant further states that adjournment may be granted only subject to cost.

As a last chance given to Corporate Debtor to settle the matter, subject to cost of Rs. 25,000/- to be paid within three days to the applicant.

This shall be as a last chance to settle the matter, otherwise matter will be heard finally.

List on 04.11.2019.

Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Mukesh

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 106
(IB)-1144(ND)2019**

Under Section: 9 of IBC.

In the matter of:

M/s P.S.T Trading

....Applicant

Vs.

Components Ekdant Buildtech Pvt

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Anurag Sharma, Adv.
Ms. Gunjan Mittal, Adv.

For the Respondent

:

ORDER

Order Reserved.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 107
(IB)-860(ND)2018**

Under Section: 9 of IBC.

In the matter of:

Usha Martin Ltd

....**Applicant**

Vs.

Gopalsons Steels Pvt. Ltd

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Mohit Kumar Bafna, Adv.

For the Respondent

: Ms. Shelly Khanna, Adv.

Ms. Preeti Nair, Adv.

ORDER

Pleadings are complete. Due to paucity of time because of fixed day to day hearing at 03:30 p.m. as per the Hon'ble NCLAT order, list for arguments on 22.10.2019 at 02.15 p.m.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 108
(IB)-1789(ND)2019**

Under Section: 7 of IBC.

In the matter of:

Canara Bank

....**Applicant**

Vs.

M/s Gopalsons Steels Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. P.B.A Srinivasan, Adv.
Mr. Avinash Mohapatra, Adv.
Mr. Rahul Chaprama, Adv.
Ms. Iccha Kalash, Adv. with
Ms. Shashi Bala, A.R.

For the Respondent

: Ms. Shelly Khanna, Adv.
Ms. Preeti Nair, Adv.

ORDER

The learned counsel for the Corporate Debtor has not complied with the order dated 16.09.2019 and today also there is no effective statement and no documents placed on record with respect to settlement as claimed by them with the Canara Bank. Learned counsel for the applicant-Canara Bank states that the proposal sent by the Corporate Debtor was rightly rejected. The learned counsel for the respondent is directed to bring the facts on record and settlement agreement, if any, by tomorrow. List for final hearing on 22.10.2019. at 02.15 p.m.

Sd/.

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 109
(IB)-1429/ND/2019**

Under Section: 9 of IBC.

In the matter of:

S.L.R Metaliks Ltd

....Applicant

Vs.

Golpalsons Steels Pvt. Ltd.

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

:Mr. Susheel, Adv. Ms. Richa Bharadwaja

For the Respondent

:Ms. Shelly Khanna, Adv.

Ms. Preeti Nair, Adv.

ORDER

In compliance of the order dated 16.09.2019 the respondent was given one week time to file reply as a last chance. The reply is not filed till date and Learned counsel for the respondent states that they are ready to settle the matter. Right to file reply is closed. For arguments on 22.10.2019. at 02.15 p.m.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 110
(IB)-176(ND)2019**

Under Section: 9 of IBC.

In the matter of:

Maja Hoellrigi

....**Applicant**

Vs.

Encraft India Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

ORDER

None appears for the applicant. In the interest of Justice, matter adjourned to 21.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 111
(IB)-1607(ND)2019**

Under Section: 9 of IBC.

In the matter of:

M/s Prime Papyrus Products Pvt. Ltd.**Applicant**

Vs.

M/s Lemon Electronics Ltd**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Aman Ahmad, Adv.
Mr. Parth Kaushik, Adv.
For the Respondent : Mr. Karan Mehta, Adv.

ORDER

Learned counsel for the applicant states that rejoinder is filed today and copy is served. Pleadings are complete. For arguments on 20.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 112
(IB)-1230(ND)2019**

Under Section: 9 of IBC.

In the matter of:

Nippon Express India Pvt. Ltd.

....**Applicant**

Vs.

Lemon Electronics Ltd

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Shivam Sharma on behalf of
Petitioner

For the Respondent : Mr. Karan Mehta, Adv.

ORDER

Learned Counsel for the respondent states that he is not carrying the file, hence he is unaware whether the reply is filed or not.

Learned counsel for the applicant states that cost is paid as per the last order.

If the reply is not filed and served by tomorrow, reply will not be taken on record. This shall be as a last chance. Rejoinder within five days, with copy in advance to the other side. List on 22.10.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 113
(IB)-780/(ND)/2019

Under Section: 9 of IBC.

In the matter of:

RCPL Logistics Pvt. Ltd.

....**Applicant**

Vs.

Lemon Electronics Ltd

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

:

For the Respondent

: Mr. Karan Mehta, Adv.

ORDER

Learned counsel for the respondent states that the order dated 19.09.2019 is complied with but the reply has not come on record.

Let the copy be served to the learned counsel for the applicant.

Rejoinder within five days, with copy in advance to the other side.

List on 20.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 114
(IB)-640(ND)/2019**

Under Section: 9 of IBC.

In the matter of:

M/s Samsung Data Systems India Pvt. Ltd.**Applicant**
Vs.

M/s Lemon Electronics Ltd**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Rakesh Kumar, Adv.
Mr. Sahil Khan, Adv.
Mr. Ravi Kumar, Adv.
For the Respondent : Mr. Karan Mehta, Adv.

ORDER

Learned counsel for the Corporate Debtor states that reply is filed but the same has not come to the Court file. Counsel for the Corporate Debtor is directed to take appropriate steps to bring the same on record. Learned counsel for the applicant states that rejoinder is filed today but the same has also not come to the Court file. Pleadings are complete. List for arguments on 20.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 115
(IB)-835(ND)2019**

Under Section: 9 of IBC.

In the matter of:

Arrow Xpress Solutions Pvt. Ltd.

....Applicant

Vs.

Lemon Electronics Ltd

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Navneet, Adv.
Mr. Shrey Patnaik, Adv.
For the Respondent : Mr. Karan Mehta, Adv.

ORDER

Rejoinder is filed. Let the copy of rejoinder be served to the learned counsel for the Corporate Debtor. Pleadings are complete. List on 20.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 116
(IB)-394/ND/2019**

Under Section: 9 of IBC.

In the matter of:

Fine Group Corporation Ltd

....Applicant

Vs.

Lemon Electronics Ltd

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

:

For the Respondent

: Mr. Karan Mehta, Adv.

ORDER

None appears for the applicant. List on 20.11.2019.

Sd/.

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 117
(IB)-2031/ND/2019**

Under Section: 9 of IBC.

In the matter of:

Pee Pee Marketing **....Applicant**
Vs.
Lemon Electronics Ltd & Other **....Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :
For the Respondent : Mr. Karan Mehta, Adv.

ORDER

Learned counsel for the applicant state that copy of application is being served today, since he did not have the details of the counsels of the respondent and copy is handed over today. Reply be filed within five days, with copy in advance to the other side. Rejoinder be filed within five days, with copy in advance to the other side. List on 20.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 118
(IB)-1733(ND)2019**

Under Section: 9 of IBC.

In the matter of:

M/s Sudhir Transformers Ltd
Vs.

....Applicant

Engineering Projects India Ltd

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Piyush Kaushik, Adv.
Mr. Asav Ranjan, Adv.

For the Respondent : Mr. Debharshi Bhadra, Adv.

ORDER

Learned counsel for the respondent states that as per the order dated 19.09.2019, in compliance the Vakalatnama and reply was to be filed within ten days but immediately thereafter he met with an accident and hence could not comply with the order and seeks short time. Let Vakalatnama and reply be filed within one week, with copy in advance to the other side. Rejoinder be filed within five days, with copy in advance to the other side. List on 18.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 119
(IB)-570(ND)/2018**

Under Section: 9 of IBC.

In the matter of:

Mr Basant Laharia

....Applicant

Vs.

Wog Technologies Pvt. Ltd.

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Himanshu Harbola, Adv.

Mr. Ketan Madan, Adv.

For the Respondent

: Mr. Rakesh Mohan Sharma, C.S.

Mr. Amarjit Singh, Adv.

ORDER

Learned counsel for the applicant sought pass over. None have appeared for the Corporate Debtor. List for final hearing on 21.11.2019 at 2:15 p.m.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 120
(IB)-839(ND)2019**

Under Section: 9 of IBC.

In the matter of:

Danfoss Industries Pvt. Ltd.

....Applicant

Vs.

WOG Technologies Pvt. Ltd.

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. K.S. Mahadevan, Adv.
Ms. Swati Bansal, Adv.

For the Respondent

: Mr. Rakesh Mohan Sharma, C.S.
Mr. Amarjit Singh, Adv.

ORDER

Learned counsel for the applicant states that matter is fixed for arguments especially at 2:15 p.m. None appears for the Corporate Debtor. Matter was passed over.

At 3:30 p.m., we already have part heard matter which is fixed for hearing on day to day basis, as per the Hon'ble NCLAT direction. Hence this hearing matter is adjourned to 21.11.2019 at 2:15. No further adjournment shall be granted on the next date of hearing.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 121
(IB)-1281(ND)2019**

Under Section: 9 of IBC.

In the matter of:

M/s V.K Jain & Sons **....Applicant**

Vs.

M/s Three Leaves Books International Pvt. Ltd. **....Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :
For the Respondent : Mr. Arun Kaushik, Adv.

ORDER

Pleadings are complete. Due to paucity of time because of fixed day to day hearing at 03:30 p.m. as per the Hon'ble NCLAT order, list for arguments 20.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 122
(IB)-2403(ND)2019**

Under Section: 7 of IBC.

In the matter of:

Gurvinder Singh Kharbanda & Ors

....**Applicant**

Vs.

Agrante Developers Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Piyush Singh, Adv.
Mr. Aditya Parolia, Adv.
Mr. Prateek Vats, Adv.
Mr. Kumar Pradyuman, Adv.
For the Respondent : Mr. Alok Tripathi, Adv.

ORDER

Learned counsel for the respondent accepts notice and undertakes to file Vakalatnama within three days and reply within ten days, with copy in advance to the other side. Rejoinder within five days, with copy in advance to the other side. List on 22.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 123
(IB)-2404(ND)2019**

Under Section: 9 of IBC.

In the matter of:

Shri Yogesh garg **....Applicant**

Vs.

M/s Shreya Hospitality Services Pvt. Ltd. **....Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Pankaj Yadav, Adv.

For the Respondent :

ORDER

Learned counsel for the applicant seeks time to file service affidavit.

List on 08.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 124

CA.341/ND/2019 (IB)-609(ND)/2019

Under Section: 9 of IBC.

In the matter of:

Embee Software Pvt. Ltd.

....**Applicant**

Vs.

Ansal Housing Ltd

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Lzafeer Ahmad, Adv.

For the Respondent

: Mr. Prateek Yadav, Adv.

ORDER

Pleadings be completed, with copies in advance to the other side.

List on 15.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 125
(IB)-1124(ND)2019**

Under Section: 7 of IBC.

In the matter of:

Anand Nair & Ors
Vs.
M/s Ansal Housing Ltd

....Applicant

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Saurabh Kansal, Adv.
Ms. Ashu Chaudhary, Adv.
For the Respondent : Mr. Vaibhav Sharma, Adv.

ORDER

Pleadings be completed, with copies in advance to the other side.

List on 15.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 126
(IB)-2298(ND)2019**

Under Section: 7 of IBC.

In the matter of:

Mr. Akant Rai

....**Applicant**

Vs.

M/s Ansal Housing Ltd & Ors.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Mukesh Kumar, Adv.

For the Respondent

: Mr. Vaibhav Sharma, Adv.

ORDER

Pleadings be completed, with copies in advance to the other side.

List on 15.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 127
(IB)-2106(ND)/2019

Under Section: 9 of IBC.

In the matter of:

Divya Vashishta**Applicant**

Vs.

Parkash Amusement Rides & Fun World Pvt. Ltd.**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Ms. Divya Vashisth, Adv.
Mr. Harish Panwar, Adv.
For the Respondent : Mr. Mrinal Bharti, Adv.
Mr. Manish Shekhari, Adv.

ORDER

Learned counsel for the parties stated that matter is settled and cheque of Rs. 7,42,718 (Rs. Seven Lakh forty two thousand seven hundred eighteen) is handed over by the learned counsel for the Corporate Debtor to the learned counsel for the applicant. The learned counsel for the applicant accepts the payment and he need to take instructions and seeks short adjournment. By consent, matter is adjourned to 01.11.2019 for filing copy of settlement.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 129
Appeal No. 393/252/ND/2019**

Under Section: 252

In the matter of:

Income Tax Offices M/s Sarah Aviation Pvt. Ltd.**Appellant**

Vs.

ROC & Another.**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant : Ms. Bhawna Singh, Adv. for
Ms. Lakshmi Gurung, Sr. St. Counsel
For the ROC : Mr. M. Yadubhushana Rao, AROC

ORDER

Learned counsel for the appellant seeks time to file the service affidavit by publication and assessment order passed against the company for the assessment year 2012-13. Adjourned to 07.01.2020.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 130
Appeal No. 426/252/ND/2019**

Under Section: 252

In the matter of:

Income Tax Officer, M/s Ambuja Agro Industries Ltd**Appellant**

Vs.

ROC & Another.**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant : Ms. Bhawna Singh, Adv. for
Ms. Lakshmi Gurung, Sr. St. Counsel
For the ROC : Mr. M. Yadubhushana Rao, AROC

ORDER

Order reserved.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 131
Appeal No. 425/252/ND/2019**

Under Section: 252

In the matter of:

Income Tax Officer, M/s Qpen Consulting Pvt. Ltd.**Appellant**

Vs.

ROC & Another.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant

: Ms. Bhawna Singh, Adv. for

Ms. Lakshmi Gurung, Sr. St. Counsel

For the ROC

: Mr. M. Yadubhushana Rao, AROC

ORDER

Order reserved.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 132
Appeal No. 458/252/ND/2019

Under Section: 252

In the matter of:

Sunrays Landcon Pvt. Ltd.

....**Appellant**

Vs.

ROC & Another.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant

: Mr. Mukesh Sukhija, Adv.
Mr. Aabhas Singh, Adv.

For the ROC

: Mr. M. Yadubhushana Rao, AROC

For the IT

: Mr. Raghavendra Kishore Singh, Adv.
Mr. Vipul Agrawal, Adv.

ORDER

Learned counsel for the appellant undertakes to file Income Tax Return receipts. In the meantime, learned counsel for the Income Tax Department is directed to take the details of PAN of the company and file response with respect to the status of the company. Adjourned to 27.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 133

CA.258/ND/2019 (IB)-770/(ND)/2019

Under Section: 9 of IBC.

In the matter of:

M/s Innocean Worldwide Communication Pvt. Ltd.**Applicant**

Vs.

M/s Esrthcon Constructions Pvt. Ltd.**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Sanjay Bhatt, Adv.

For the Respondent : Mr. Waseem Ahmad, Adv.

ORDER

Files could not be obtained from the Record Department, hence,
matter is adjourned to 20.11.2019 for hearing.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 134
Appeal No. 409/252/ND/2019**

Under Section: 252

In the matter of:

Prashant Karan and Others

....**Appellant**

Vs.

ROC & Another.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant

:

For the ROC

: Mr. M. Yadubhushana Rao, AROC

For the IT

:

ORDER

None for the appellant. In the meantime, Department may file reply,

with copy in advance to the other side. Adjourned to 03.12.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 135
Appeal No. 410/252/ND/2019**

Under Section: 252

In the matter of:

M/s R V Electroplast Pvt. Ltd.

....**Appellant**

Vs.

ROC & Another.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant

: Mr. Varun Jain

For the ROC

: Mr. M. Yadubhushana Rao, AROC

For the IT

: Ms. Bhawna Singh, Adv. for

Ms. Lakshmi Gurung, Sr. St. Counsel

ORDER

Learned counsel for the Income Tax Department seeks and granted three weeks' time to file reply, with copy in advance to the other side. List on 04.12.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 136
Appeal No. 116/252/ND/2019**

Under Section: 252

In the matter of:

PB Retail Pvt. Ltd.

....**Appellant**

Vs.

ROC & Another.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant

: Mr. Pushpinder Kumar

For the ROC

: Mr. M. Yadubhushana Rao, AROC

For the IT

: Mr. Puneet Rai, St. Counsel

Mr. Nalin Mishra, Adv.

ORDER

Order reserved.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 137
(IB)685(ND)/2019**

Under Section: 9 of IBC.

In the matter of:

M/s Ahuja Concrete

....**Applicant**

Vs.

SGK Projects Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

ORDER

Learned counsel for the applicant seeks time to file service affidavit stating that the application, along with copy of order, is served by Dasti. Let, service affidavit be filed. Adjourned to 18.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 138
Appeal No. 811/252/ND/2018**

Under Section: 252

In the matter of:

Turbo Lubes and Greases Pvt. Ltd. **....Appellant**

Vs.
ROC & Another. **....Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant : Mr. Chirag Ahluwalia, Proxy Counsel
For the ROC : Mr. M. Yadubhushana Rao, AROC
For the IT : Mr. Puneet Rai, St. Counsel
Mr. Nalin Mishra, Adv.

ORDER

Proxy-counsel for the appellant seeks adjournment. At request
adjourned to 02.12.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 139
Appeal No. 930/252/ND/2018**

Under Section: 252

In the matter of:

Pr. Commissioner of Income Tax **....Appellant**

Vs.

M/s NCR Builders & Developers Pvt. Ltd. & Anr.**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant : Ms. Vibhooti Malhotra, Sr. St. Counsel
For the ROC : Mr. M. Yadubhushana Rao, AROC

ORDER

Learned counsel for the appellant seeks one week time to file an affidavit to the effect that Department has instructed for withdrawal of the appeal annexing the appropriate documents. Adjourned to 08.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 140
Appeal No. 931/252/ND/2018

Under Section: 252

In the matter of:

Pr. Commissioner of Income Tax **....Appellant**

Vs.

M/s Nuga Health Care Pvt. Ltd. **....Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant : Ms. Vibhooti Malhotra, Sr. St. Counsel
For the ROC : Mr. M. Yadubhushana Rao, AROC

ORDER

Learned counsel for the appellant seeks time to complete the service on the Directors, Ex-Directors who are resident of the South Korea and file service affidavit. Adjourned to 21.01.2020.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 141
Appeal No. 981/252/ND/2018**

Under Section: 252

In the matter of:

PR. COMMISSIONER OF INCOME TAX-6 **....Appellant**

Vs.

M/S NORTHERN SECURITIES LTD. **....Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant : Ms. Vibhooti Malhotra, Sr. St. Counsel
For the ROC : Mr. M. Yadubhushana Rao, AROC

ORDER

Learned Counsel for the appellant states that they have filed affidavit of service recently which has not come on record.

Adjourned to 26.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 142

CA.372/ND/2019 (IB)-1059/ND/2018

Under Section: 9 of IBC.

In the matter of:

Concord Infrastructure Pvt. Ltd.

....**Applicant**

Vs.

Shubhkamna Buildtech Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Akhil, Adv.
Mr. Abhay Kaushik, Adv.
For the Respondent :
For the RP : Mr. Akshay Goel, Adv.
Mr. Nipun Gautam, Adv.

ORDER

CA No. 372/ND/2019 is application filed by one of the Operational Creditor, seeking direction against Resolution Professional. Learned counsel for Resolution Professional accepts notice and undertakes to file reply within one week, with copy in advance to the other side. List on 08.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 142-A
Appeal No. 812/252/ND/2018**

Under Section: 252

In the matter of:

Apul Buildtech Pvt
Vs.
ROC & Another.

.... Appellant

.... Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant :
For the ROC :
For the IT :

ORDER

The matter was not listed though date of hearing as per the last order is today. Hence, matter has not come on the Board and adjourned to 15.11.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 142-B
CA.433/ND/2019(IB)-810(ND)2019

Under Section: 9 of IBC.

In the matter of:

M/s V.R Logistics Ltd **....Applicant**

Vs.

M/s Balwindra Tools Pvt. Ltd. **....Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

ORDER

The matter was not listed though date of hearing as per the last order is today. Hence, matter has not come on the Board and adjourned to 31.10.2019

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 143

CA.450/ND/2019 CA.381/ND/2019 IN CP.114/2007

Under Section: 241-242

In the matter of:

Mrs. Sonia Khosla (Through L.R)

....Applicant

Vs.

Montreaux Resorts Pvt. Ltd. & Ors

....Respondent

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Deepak Khosla, Adv.
Ms. Bisdushi Banerjee, Adv.

For Respondent No. 2 to 4 & 6 to 8

: Mr. Jay Savla, Sr. Adv. with
Mr. Anand M. Mishra, Adv.

For the Respondent No. 5

: Mr. Rishisood, Adv.

ORDER

CA No. 450/ND/2019 is application filed by the petitioner in CP No. 114/2007. The copy of the application is served to the learned counsel for respondents today. Listed for hearing on 22.10.2019 at 03:30 p.m.

CA No. 381/ND/2019: The L.R of the petitioner, Mr. Deepak Khosla has concluded the rejoining of the arguments.

CA No. 844/ND/2019: The arguments of both the counsel heard along with rejoining by the petitioner.

The learned counsel Mr. Savla seeks to file written submissions in CA No. 381/ND/2019 and CA No. 844/ND/2019 in common within three days.

Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Vaishali

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 201
(IB)-595(ND)2018**

Under Section: 9 of IBC.

In the matter of:

Alcon Laboratories (India) Pvt. Ltd.

....**Applicant**

Vs.

Perfect Wellness Pvt. Ltd.

....**Respondent**

Order delivered on 21.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :

For the Respondent :

CLARIFICATION

None for the applicant. In the interest of justice, matter is adjourned to 24.10.2019.

**Sd/.
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali